

P.R.RAMACHANDRA MENON, J.

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W.P.(C) No.3282 of 2015

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Dated this the 18th day of February, 2015

JUDGMENT

Heard learned counsel....

In view of the fact that the Bar Council has already made the position clear to the effect that the merit of the complaint has not been examined, looked into or no reason intended to be examined at the time of calling for the remarks, this Court does not find it necessary to deal with the merit of the case at all. In view of the stand made clear by the respondent in unequivocal terms that Ext.P3 complaint could be caused to be placed before the Council for considering further steps, the concerned respondents are directed to place Ext.P3 before the 1st respondent Bar Council. It will be for the Bar Council to deal with the complaint and pursue further steps strictly in accordance with the relevant provisions of law.

No opinion is set forth with regard to the merits of the case.

forth.